

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

(14)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/677/(IB)/2017  
NAME OF THE PETITIONER(S) : INDIAN BANK (ASSET RECOVERY MANAGEMENT  
BRANCH)  
NAME OF THE RESPONDENT(S) : CONSOLIDATED CONSTRUCTION CONSORTIUM  
LTD  
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

14	ADDITIONAL	INDIAN BANK FINANCIAL CREDITOR	[Signature]
	S. Kauthiki Balan	Rep. Advocate for CORPORATE DEBTOR	[Signature]

**ORDER**

Counsel for the Applicant present. Service of notice has already been effected on the Corporate Debtor as per the relevant rules. However, in order to make compliance with the principles of natural justice, the **Registry** is directed to issue short notice to the Corporate Debtor. Counsel for the Petitioner is also directed to send private notice by way of speed post along with copy of the petition to the Registered Office address of the Corporate Debtor and file proof of effecting service along with an affidavit before next date of hearing. Put up on **15.12.2017 at 10.30 A.M.**

[Signature]  
MEMBER (JUDICIAL)

ghk